

Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY) to provide life and disability coverage to the unorganised workers for the age group of 18 to 50 years depending upon their eligibility. These converged schemes give coverage of ₹ 2 lakhs on death at premium of ₹ 330/- per annum and coverage of ₹ 2 lakhs on accidental death at premium of ₹ 12 per annum besides disability benefits as per the scheme. These converged schemes are being implemented by Life Insurance Corporation of India. The annual premium is shared on 50:50 basis by the Central Government and the State Governments.

(c) and (d) The casual workers are entitled to benefits as admissible under the relevant labour laws which are enforced by the respective enforcement machinery available under the Central and the State sphere.

Impact of demonetisation on daily wage earners

4254. SHRI DEREK O'BRIEN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has assessed the impact of demonetisation on daily wage earners and the details thereof and if not, the reasons therefor;

(b) whether Government takes into cognizance the fact that many such persons who were affected by demonetisation had to migrate or relocate to other States in search of opportunities and the details thereof; and

(c) whether Government has initiated any schemes which would provide monetary assistance or other opportunities to such persons and the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) Employment as daily wage earners depends on variety of factors and it is difficult to pin point the degree of impact of demonetisation thereon. There is no such input available with this Ministry.

**Boards and monitoring committee for
construction workers welfare**

4255. MS. DOLA SEN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) what is the State-wise number of enrolled construction workers in the country, the details thereof, State-wise and city-wise;

(b) whether States have formed Construction Workers Welfare Board, if so, the details thereof;

- (c) what is the composition of State Construction Workers Welfare Board;
- (d) what are the reasons given by the Monitoring Committee for under utilisation of the cess under the Act;
- (e) what steps have been taken by the Monitoring Committee to ensure better utilisation of the cess collected under the Act; and
- (f) the list of the members constituting the Monitoring Committee?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) As per the information received from State Governments/Union Territory Administrations, the State-wise number of building workers registered with the State Building and Other Construction Workers' Welfare Boards upto 31.12.2017 (provisional) is given in the Statement (*See below*).

(b) and (c) All States have constituted the State Building and Other Construction Workers Welfare Board (SWBs). As per Sections 18 of the Building and Other Construction Workers' (Regulation of Employment and Conditions of Service) Act, 1996, the State Welfare Boards consists of a chairperson, one nominee of the Central Government and other members, not exceeding fifteen, appointed to it by the State Government.

(d) to (f) The Monitoring Committee, under the Chairpersonship of Secretary (Labour and Employment) was constituted on 09.09.2015 with the following composition:—

- (i) Secretary (L&E) – Chairman
- (ii) Additional Secretary (L&E) – Vice-Chairman
- (iii) Joint Secretary and DG(LW) – Member Secretary
- (iv) A representative of Chief Labour Commissioner (Central) – Member
- (v) Director/Dy. Secretary, DG(LW) – Member Convener.

The Committee interacts with the Principal Secretaries/ Secretaries/Commissioners, Labour of all the States/UTs in meetings to take State-wise stock of and address issues relating to progress/constraints in implementation of the welfare provisions of the BOCW Act and utilization of the cess fund for the purpose. The proceedings of the meetings in the form of minutes are circulated to the States/UTs for follow up action and compliance. The committee has been holding regular meetings. The Committee meetings have been held on 23.11.2015, 06.01.2016, 06.04.2016, 21.07.2016, 20.12.2016, 09.05.2017, 29.08.2017 and 12.12.2017.

Statement

The State-wise number of building workers registered with the State Building and Other Construction Workers' Welfare Boards upto 31.12.2017 (Provisional)

Sl. No.	Name of the States/UTs	No. of workers registered with the Board
1.	Andhra Pradesh	1,729,485
2.	Arunachal Pradesh	30,841
3.	Assam	116,021
4.	Bihar	828,451
5.	Chhattisgarh	1,378,267
6.	Goa	3,458
7.	Gujarat	598,686
8.	Haryana	730,562
9.	Himachal Pradesh	125,793
10.	Jammu and Kashmir	317,608
11.	Jharkhand	710,967
12.	Karnataka	1,155,521
13.	Kerala	1,464,621
14.	Madhya Pradesh	2,919,105
15.	Maharashtra	664,138
16.	Manipur	118,332
17.	Meghalaya	22,879
18.	Mizoram	21,865
19.	Nagaland	10,837
20.	Odisha	1,845,406
21.	Punjab	635,516
22.	Rajasthan	1,813,866
23.	Sikkim	35,125
24.	Tamil Nadu	2,791,034
25.	Telangana	1,023,263
26.	Tripura	93,636
27.	Uttar Pradesh	3,607,498

Sl. No.	Name of the States/UTs	No. of workers registered with the Board
28.	Uttarakhand	163,610
29.	West Bengal	3,080,323
30.	Delhi	501,814
31.	Andaman and Nicobar Islands	14,166
32.	Chandigarh	18,593
33.	Dadra and Nagar Haveli	2,176
34.	Daman and Diu	919
35.	Lakshadweep	179
36.	Puducherry	41,224
TOTAL		28,615,785

Revised Integrated Housing Scheme

4256. PROF. M.V. RAJEEV GOWDA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the target of beneficiaries to be covered under the Revised Integrated Housing Scheme (RIHS) since 2014, year-wise;

(b) the number of beneficiaries actually covered under the RIHS since 2014, year-wise; and

(c) the quantum of funds spent on the scheme since 2014, year-wise?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) The target of beneficiaries to be covered under the Revised Integrated Housing Scheme (RIHS) since 2014, year-wise:—

Year	Target
2014-15	26,000
2015-16	27,500
2016-17	24,000
2017-18	15,705

(b) The number of beneficiaries actually covered under Revised Integrated Housing Scheme (RIHS) since 2014, year-wise:—